

ACT NO. XIX OF 1886.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 24th
September, 1886.)*

An Act to legalize the discharge by the Lieutenant-Governor of the North-Western Provinces of certain functions of the Governor General in Council.

WHEREAS certain functions which are by enactments in force in the North-Western Provinces assigned to the Governor General in Council are in practice discharged by the Lieutenant-Governor of those Provinces, and it is expedient that these functions should continue to be so discharged, and that their discharge in the past should be legalized;

And whereas the functions assigned to the Governor General in Council by Regulation LII of 1803 (*for establishing a Court of Wards in the Provinces ceded by the Nawab Vazir to the Honourable the English East India Company*), which Regulation was extended to the Conquered Provinces by section 29, Regulation VIII, 1805, and to the Province of Benares by section 2, Regulation VI, 1822, were up to the twenty-second day of December, 1873, discharged by the Lieutenant-Governor of the North-Western Provinces, and it is expedient that their discharge by the said Lieutenant-Governor up to that date should be validated;

It is hereby enacted as follows:—

1. The sections of the enactments in the schedule to this Act which are specified in the third column of that schedule shall have effect, and, so far as may be necessary to validate anything heretofore done

Transfer to
Lieutenant-
Governor of
certain func-
tions of

under

Governor
General in
Council.

under them by the Lieutenant-Governor of the North-Western Provinces, shall be deemed to have had effect as if the Lieutenant-Governor of the North-Western Provinces were therein referred to instead of the Governor General in Council.

Validation of
exercise by
Lieutenant-
Governor of
functions of
Governor
General in
Council under
Regulation
LII of 1803.

2. Sections 3, 7, 9 and 17 of Regulation LII of 1803 shall be deemed to have had effect in the North-Western Provinces as if the words "or the Lieutenant-Governor of the North-Western Provinces" had been inserted in those sections after the words "Governor General in Council" wherever the latter words occur.

THE SCHEDULE.

(See section 1.)

(a) *Bengal Regulations.*

Number and year.	Subject.	Sections.
1	2	3
V of 1799	To limit the interference of the Zila and City Courts of <i>Diwāni Adalat</i> in the execution of wills and administration to the estates of persons dying intestate.	7
IX of 1833	For (<i>among other matters</i>) the more extensive employment of Native agency in the Revenue Department.	16, 17 & 25.

(b) *Act of the Governor General in Council.*

Number and year.	Subject.	Section.
XII of 1856	To amend the law respecting the employment of amins by the Civil Courts in the Presidency of Fort William.	2